

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Ankush Mehta
FIR No: 336/19
PS: Hari Nagar
U/s. 376D/34 IPC

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Ld. DLSA Counsel for
applicant/accused.

This is an application for release of accused on furnishing of personal bond as accused is unable to furnish surety in terms of bail order dated 17.01.2020 of Ld. ASJ (Special Fast Track Court)-01, West, Tis Hazari Courts, Delhi.

In view of inability of the accused to furnish surety bond since 17.01.2020 and in view of guidelines of Hon'ble High Court of Delhi, the application is allowed.

The order dated 17.01.2020 is modified and accused Ankush Mehta be released on furnishing of personal bond in the sum of Rs. 10,000/- before concerned Jail Superintendent. However, the Jail Superintendent shall get verified the address of the accused before allowing his personal bond, in terms of order dated 17.01.2020.



-: 2:-

The application is disposed off accordingly.

Intimation be also sent to concerned Jail Superintendent.

Copy dasti to Ld. DLSA counsel for applicant/accused.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Raja & Anr.
FIR No: 344/18
PS: Kirti Nagar
U/s. 365/392/395/412/34 IPC

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Sanjay Kumar, Ld. Counsel for applicant/accused.

Report received from IO SI Mahender Kumar.

The trial of this case is stated to be pending before the court of Sh.Sunil Beniwal, Ld. ASJ-West, THC, Delhi, whose duty is scheduled for 22.05.2020 and 23.05.2020 as per duty roster.

In the fitness of things, it would be proper that the present application is dealt with by Ld. Trial Judge.

Put up for consideration before the Trial Court of Sh.Sunil Beniwal, Ld. ASJ-West, THC, on 22.05.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Ajay Yadav & Anr.
FIR No: 344/18
PS: Kirti Nagar
U/s. 365/392/395/412/34 IPC

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Sanjay Kumar, Ld. Counsel for applicant/accused.

Report received from IO SI Mahender Kumar.

The trial of this case is stated to be pending before the court of Sh.Sunil Beniwal, Ld. ASJ-West, THC, Delhi, whose duty is scheduled for 22.05.2020 and 23.05.2020 as per duty roster.

In the fitness of things, it would be proper that the present application is dealt with by Ld. Trial Judge.

Put up for consideration before the Trial Court of Sh.Sunil Beniwal, Ld. ASJ-West, THC, on 22.05.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 740 & 741.
State Vs. Sapna Behl & Ors.
FIR No: 64/20
PS: Patel Nagar
U/s. 387/506

18.05.2020

Case received by transfer vide order dated 18.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Ld. Addl. PP for the State.

Sh. Sahil Malik, Ld. Counsel for applicants/accused persons.

Sh. Vinit Jain, Ld. Counsel for complainant.

IO SI Kamal Sharma, present.

Arguments heard on the anticipatory bail applications of accused persons. IO reports that the accused persons have been deliberately targeting him through false and frivolous complaints to higher police authorities and are not cooperating in investigation.

I have seen the copy of complaint sent by the accused persons to office of DCP Central, vide which the accused persons seek to join investigation at the comfort of their home, which does not seem reasonable.



The accused persons are warned to join the investigation as and when required by the IO, in PS- Patel Nagar during day time. IO shall record the DD Entry of arrival and departure of accused Sanjeev Kumar Behl and maintain record. However, accused Sapna Behl, being a lady, cannot be called in police station for joining investigation.

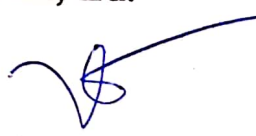
At the same time, there is some possibility of allegations of all kinds against the IO if he visits the house of accused persons to enquire facts from accused Sapna Behl.

In the fitness of things, it is directed that accused Sapna Behl shall not enter the inner premises of PS- Patel Nagar and may join investigation in the porta cabin installed near main gate of PS- Patel Nagar, in the presence of lady police officials.

Till next date of hearing, subject to compliance of above mentioned conditions, no coercive action be taken against the accused persons. Failure of accused persons to join investigation shall be considered against them.

Put up for further arguments on 08.06.2020.

Copy be given dasti to Ld. Counsel for complainant, Ld. Counsel for accused persons and IO.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Sandeep Nishad
FIR No: 419/2019
PS: Mundka
U/s. 376/506 IPC

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Puneet Kumar, Ld. Counsel for applicant/accused.


Complainant girl in person with mother and Counsel Sh. Anil Kumar Kamboj.

Report received from IO W/SI Lalita.

The trial of this case is pending before the court of Sh. Ankur Jain, Ld. ASJ-West, THC, Delhi, whose duty is scheduled for 22.05.2020 and 23.05.2020 as per duty roster.

In the fitness of things, it would be proper that the present application is dealt with by Ld. Trial Judge.

Put up for consideration before the Trial Court of Sh. Ankur Jain, Ld. ASJ-West, THC, on 22.05.2020.


**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Karan
FIR No: 58/20
PS: Mundka
U/s. 394/397/459/34 IPC & Sec. 25/27/54/59 Arms Act.

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.


Present : Ld. Addl. PP for the State.

Sh. Harsh Vardhan Sharma, Ld. Counsel for accused Karan.

Report received from ASI Ramesh Kumar is perused.

Arguments heard.

At this stage, on request of Ld. Counsel for the applicant/accused, the bail application is dismissed as withdrawn.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Avinash
FIR No: 35/17
PS: Mayapuri
U/s. 397/411/34 IPC

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Ld. DLSA Counsel for applicant/accused.

Arguments heard on the interim bail application.

The only ground for the application is the prevailing Covid-19 situation.

The accused is facing trial for the offence U/s. 397/411/34 IPC. The grounds mentioned in the application are not valid grounds for grant of interim bail and are not covered by guidelines issued by Hon'ble Supreme Court and Hon'ble High Court of Delhi.

In addition, there is no mention in the application regarding the Trial Court before which trial of the case is in progress. Ld. DLSA Counsel also has no intimation about it. No one from the family of the accused is present. In view of absence of necessary details also, this application cannot be considered.



-: 2 :-

Application stands dismissed.

Order dasti to Ld. DLSA Counsel for accused.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Nand Kishore @ Boby
FIR No: 265/17
PS: Mundka
U/s. 302/396/412/120B IPC

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Gaurav Singhal, Ld. Counsel for applicant/accused.

Report received from IO SI Ramesh Kumar.

The trial of this case is stated to be pending before the court of Sh. Samar Vishal, Ld. ASJ-West, THC, Delhi, whose duty is scheduled for 20.05.2020 and 21.05.2020 as per duty roster.

In the fitness of things, it would be proper that the present application is dealt with by Ld. Trial Judge.

Put up for consideration before the Trial Court of Sh.Samar Vishal, Ld. ASJ-West, THC, on 20.05.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Ajay
FIR No: 23/18
PS: Hari Nagar
U/s. 376/370/342/323/506/34 IPC

18.05.2020

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Ld. DLSA Counsel for applicant/accused.

Reply received from W/SI Anil Sharma.

Arguments heard on the interim bail application.


The only ground for the application is the prevailing Covid-19 situation.

The accused is facing trial for the offence U/s. 376/370/342/323/506/34 IPC. The IO has discovered direct evidence of rape and human trafficking in the statement of victim/ prosecutrix.

The grounds mentioned in the application are not valid grounds for grant of interim bail and are not covered by guidelines issued by Hon'ble Supreme Court and Hon'ble High Court of Delhi.

Application stands dismissed.

Order dasti to Ld. DLSA Counsel for accused.


**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Tarik Khan
FIR No: 433/18
PS: Ranhola
U/s. 376/506 IPC & 6 POCSO Act.

18.05.2020


The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.
Sh. M.P. Sinha, Ld. Counsel for applicant/accused appeared through VC through WhatsApp video call at his mobile no. 9958665544 from mobile no. 9968507700 of Ct. Dilawar, Naib Court on duty in the court today.

At this stage, Ld. Counsel for applicant/accused wishes to withdraw the application on personal ground that the Ld. Trial Judge of this case is his wife.

Accordingly, on request of Ld. Counsel for the applicant/accused, the bail application is dismissed as withdrawn.

Copy of this order be sent to Ld. Counsel for applicant/accused by WhatsApp on his mobile number.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Sajjan
FIR No: 96/19
PS: Anand Parvat
U/s. 307 IPC

18.05.2020

Present : Ld. Addl. PP for the State.


Sh. Viay, Ld. Counsel for applicant/accused.

Arguments heard on application for interim bail.

The only ground for seeking interim bail is that during trial of the case, the main witness/ complainant has turned hostile and has not deposed against the applicant/accused. The other ground mentioned is the possibility of catching Corona infection in jail.

The alleged ground that the main witness has turned hostile during trial of the case cannot be considered for regular or interim bail.

Accordingly, present application stands dismissed.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Manjeet Saini @ Bholu
FIR No: 381/19
PS: Nihal Vihar
U/s. 307/120B/34 IPC & 25/27 Arms Act

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Neeraj Kr. Jha, Ld. Counsel for applicant/accused appeared through VC through WhatsApp video call at his mobile no. 8447470366 from mobile no. 9968507700 of Ct. Dilawar, Naib Court on duty in the court today.

Arguments heard on bail application of accused Manjeet Saini @ Bholu.

At this stage, on request of Ld. Counsel for the applicant/accused, the bail application is dismissed as withdrawn.

Copy of this order be sent to Ld. Counsel for accused through WhatsApp.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Rahul Kumar Jha
FIR No: 78/20
PS: Ranhola
U/s. 364A/34 IPC

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Chirg Jain, Ld. Counsel for applicant/accused Rahul.

Arguments heard on interim bail application of the accused on the ground that he needs to take care of his ailing grand mother who is suffering from cancer.

Admittedly, parents of the applicant/accused are available at home to take care of grand mother of the accused. The only ground for request of grant of interim bail is that the applicant/accused is the only earning member of his family.

The case pertains very grave offence of kidnapping of a child for ransom. There is direct allegation against applicant/ accused Rahul in the FIR. The ground mentioned in the application does not furnish adequate and valid reason for grant of interim bail to the accused.



-: 2 -

I find no merit in the application and the same is dismissed.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Rahul & Ors.
FIR No: 1037/15
PS: Ranhola
U/s. 363/376D/506/120B/34 IPC

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Siddhant Gautam, Ld. Counsel for applicant/accused appeared through VC through Google Duo video call at his mobile no. 9312059057 from mobile no. 9968507700 of Ct. Dilawar, Naib Court on duty in the court today.

Arguments heard on bail application of accused Rahul.

The accused is stated to be in JC since 11.12.2015. The accused has reportedly not availed any interim bail till date. Ld. Counsel for accused states that the co-accused persons have already been granted bail by the concerned Trial Court.

It is submitted that accused has his aged parents at home to take care of. The bail application cannot be decided on merits as this is not the Trial Court and this Court does not have the advantage of going through the Trial Court file. However, considering the period of judicial custody already undergone by the accused and prevailing Covid-19 situation, the application can be considered for the limited purpose of grant of interim bail.



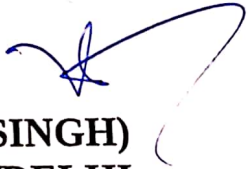
-: 2 :-

Ld. Counsel for applicant/accused is agreed that present application may be considered as application for interim bail to the accused.

Accused Rahul shall be released on interim bail of 30 days subject on his furnishing personal bond in sum of Rs.25,000/- with one surety of like amount to be furnished to Ld. Duty MM, who shall get the address of accused verified before acceptance of bail bond. Accused Rahul shall surrender before the court on lapse of interim bail of 30 days. Application is disposed of.

Copy of order be given Dasti to Ld. Counsel for accused through WhatsApp.

Copy of this order be sent to Jail Superintendent for intimation.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Ravinder @ Bitu
FIR No: 191/2019
PS: Ranhola
U/s. 342/376/452 IPC & 4 POCSO Act

18
18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Ld. Addl. PP for the State.

Sh. Paramjeet Dabas, Ld. Counsel for applicant/accused.

IO SI Anu, is present and files report.

As per report, the charge sheet was filed int his case without arrest of the accused. However, because of non-appearance of the accused before the Trial Court on date of hearing, NBW was issued against him and he was taken into JC on 04.02.2020.

Ld. Counsel for applicant/accused states that the accused has learnt his lesson and he will regularly and punctually attend the Court, in future.

The application is considered and accused is granted interim bail of 30 days.

Accused Ravinder @ Bitu shall be released on interim bail of 30 days subject his furnishing personal bond in the sum of Rs.25,000/- with one surety of like amount. Accused Ravinder @ Bitu shall surrender before the court on lapse of interim bail of 30 days.



-: 2 :-

Application is disposed of.

Copy of order be given Dasti to Ld. Counsel for accused.

Copy of this order be sent to Jail Superintendent for intimation.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application Nos. 1033, 1052 & 1053.
State Vs. Vijay Garg @ Lal Singh, Prabhat Kochar and Deepak Gill.
FIR No: 218/2020
PS: Hari Nagar
U/s. 308/34 IPC

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Siddharth Singh, Ld. Counsel for applicant/accused appeared through VC through Google Duo call at his mobile no. 9810684217 from mobile no. 9968507700 of Ct. Dilawar, Naib Court on duty in the court today.

There is request for hearing on anticipatory bail application through video conferencing. IO of the case is not present and is stated to be suffering from Covid-19 and is in quarantine.

The accused persons are stated to be ready to join investigation as and when required by the IO. Ld. Counsel for applicant/accused states that the complainant Kunal Sharma and accused persons have amicably resolved/ settled the matter.

The accused persons namely Prabhat Kochar, Vijay Garg @ Lal Singh and Deepak Gill are directed to join investigation as and when required by SHO PS- Hari Nagar, who shall arrange for joining



-: 2 :-

of investigation of the accused persons and complainant Kunal Sharma expeditiously, if the IO is not medically fit to join his duty and carry out investigation of the case. In the meantime, IO/SHO-PS Hari Nagar shall not take any coercive action against the applicant/accused persons.

Put up for arguments on the application and reply of IO/SHO PS- Hari Nagar, on 09.06.2020.

Copy of this order be sent to SHO PS- Hari Nagar and to Ld. Counsel for applicant/accused persons through WhatsApp.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application Nos. 1033, 1052 & 1053.
State Vs. Vijay Garg @ Lal Singh, Prabhat Kochar and Deepak Gill.
FIR No: 218/2020
PS: Hari Nagar
U/s. 308/34 IPC

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Siddharth Singh, Ld. Counsel for applicant/accused appeared through VC through Google Duo call at his mobile no. 9810684217 from mobile no. 9968507700 of Ct. Dilawar, Naib Court on duty in the court today.

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The accused persons namely Prabhat Kochar, Vijay Garg @ Lal Singh and Deepak Gill are directed to join investigation as and when required by SHO PS- Hari Nagar, who shall arrange for joining



-: 2 :-

of investigation of the accused persons and complainant Kunal Sharma expeditiously, if the IO is not medically fit to join his duty and carry out investigation of the case. In the meantime, IO/SHO-PS Hari Nagar shall not take any coercive action against the applicant/accused persons.

Put up for arguments on the application and reply of IO/SHO PS- Hari Nagar, on 09.06.2020.

Copy of this order be sent to SHO PS- Hari Nagar and to Ld. Counsel for applicant/accused persons through WhatsApp.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application Nos. 1033, 1052 & 1053.
State Vs. Vijay Garg @ Lal Singh, Prabhat Kochar and Deepak Gill.
FIR No: 218/2020
PS: Hari Nagar
U/s. 308/34 IPC

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Siddharth Singh, Ld. Counsel for applicant/accused appeared through VC through Google Duo call at his mobile no. 9810684217 from mobile no. 9968507700 of Ct. Dilawar, Naib Court on duty in the court today.

There is request for hearing on anticipatory bail application through video conferencing. IO of the case is not present and is stated to be suffering from Covid-19 and is in quarantine.

The accused persons are stated to be ready to join investigation as and when required by the IO. Ld. Counsel for applicant/accused states that the complainant Kunal Sharma and accused persons have amicably resolved/ settled the matter.

The accused persons namely Prabhat Kochar, Vijay Garg @ Lal Singh and Deepak Gill are directed to join investigation as and when required by SHO PS- Hari Nagar, who shall arrange for joining




-: 2 :-

of investigation of the accused persons and complainant Kunal Sharma expeditiously, if the IO is not medically fit to join his duty and carry out investigation of the case. In the meantime, IO/SHO-PS Hari Nagar shall not take any coercive action against the applicant/accused persons.

Put up for arguments on the application and reply of IO/SHO PS- Hari Nagar, on 09.06.2020.

Copy of this order be sent to SHO PS- Hari Nagar and to Ld. Counsel for applicant/accused persons through WhatsApp.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Pawan
FIR No: 440/18
PS: Ranhola
U/s. 304B/498/A/34 IPC

18.05.2020

Present : Ld. Addl. PP for the State.

Sh. Hemant Kumar Srivastava, Ld. Counsel for
applicant/accused.

Report already received from SI Prem Yadav.

The trial of this case is stated to be pending before the
court of Sh. Samar Vishal, Ld. ASJ-West, THC, Delhi, whose duty is
scheduled for 20.05.2020 and 21.05.2020 as per duty roster.

In the fitness of things, it would be proper that the
present application is dealt with by Ld. Trial Judge.

Put up for consideration before the Trial Court of
Sh.Samar Vishal, Ld. ASJ-West, THC, on 21.05.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Satnam Hari & Ors.
FIR No: 55/19
PS: Mundka
U/s. 365/392/397/34 IPC


18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

The work of regular Courts are yet to resume. Presently, the Courts are closed due to Covid-19 situation.

Put up for consideration on 05.06.2020 before Ld. District & Sessions Judge, West District, THC, Delhi.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Neeru Bagga
FIR No: 499/19
PS: Hari Nagar
U/s. 302 IPC

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

The work of regular Courts are yet to resume. Presently, the Courts are closed due to Covid-19 situation.

Put up for consideration on 05.06.2020 before Ld. District & Sessions Judge, West District, THC, Delhi.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Gotam @ Goutam
FIR No: 105/2020
PS: Mayapuri
U/s. 392/411/397/34 IPC & 25/54/59 Arms Act

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Ishpreet Singh, Ld. Counsel for applicant/accused appeared through VC through Google Duo video call at his mobile no. 9990325209 from mobile no. 9968507700 of Ct. Dilawar, Naib Court on duty in the court today.

Arguments heard on the interim bail application.

Ld. Counsel for accused has submitted that the accused belongs to very poor family and needs to take care of his infant daughter of one and half year. Accused is stated to be the only earner member of his family.

The application of regular of this accused was dismissed on merits vide order dated 06.05.2020.

Considering the requirement of presence of accused that he has to take care of his infant child, the accused is permitted to interim bail of 30 days.



-: 2 :-

Accused Gotam @ Goutam shall be released on interim bail of 30 days subject on his furnishing personal bond in sum of Rs.20,000/- with one surety of like amount to be furnished to Ld. Duty MM/ concerned Ld. MM. Accused Gotam @ Goutam shall surrender before the court on lapse of interim bail of 30 days. Application is disposed of.

Copy of order be given Dasti to Ld. Counsel for accused through WhatsApp.

Copy of this order be sent to Jail Superintendent for intimation.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Satish @ Deepak Sharma
FIR No: 876/17
PS: Ranhola
U/s. 302/308/323/148/149/34 IPC

18.05.2020

Present : Ld. Addl. PP for the State.

Sh. Hemant Gulati, Ld. Counsel for applicant accused
Satish @ Deepak Sharma.

Arguments heard on application for interim bail.

Report received by mail from SI Prem Yadav, PS
Ranhola, as per which son of accused is suffering from hernia and is
scheduled to undergo surgical operation on 19.05.2020.

In view of urgent requirement of presence of accused
Satish @ Deepak Sharma to take care of his minor son Raunak for the
purpose of hernia surgery in Chawla Nursing Home on 19.05.2020,
the accused is admitted to interim bail of three days subject to
furnishing of personal bond of accused in sum of Rs. 25,000/- to be
furnished to concerned Jail Superintendent/Ld. Duty MM/ concerned
Ld. MM. Accused Satish @ Deepak Sharma shall surrender before
the court on lapse of interim bail of 03 days. Accused Satish @
Deepak Sharma shall not attempt to contact or threaten the family of
complainant.

-: 2 :-

Copy of order be given Dasti to the IO as well as Ld.
Counsel for accused, through WhatsApp.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No.1050
FIR No. 166/2020
PS: Ranhola
U/s 498A/304B/34 IPC
State vs. Praveen & Ors.

18.05.2020.

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.

Sh. Jaspreet Singh, Ld. Counsel for applicant/accused appeared through VC through Google Duo video call at his mobile no.9899641617 from mobile no. 9968507700 of Ct. Dilawar, Naib Court on duty in the court today.

Arguments heard on anticipatory bail application of the accused.

Report received from ASI Virender Singh on behalf of IO SI Amit Rathi.

Report perused.

As per report, the postmortem report of deceased has been received. The case is still at the initial stage of the investigation. IO is yet to discover the incriminating evidence against the applicant/accused Praveen. Accused is ready to join the investigation.

-: 2 :-

Accused Praveen is directed to join investigation as and when required by the IO. Till next date of hearing, no coercive action be taken against accused Praveen.

Put up on 04.06.2020.

Copy of this order is given dasti to ASI Virender Singh and be sent to Ld. Counsel for applicant/accused.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

State Vs. Devsati W/o Raj Kishore
FIR No: 559/2016
PS: Ranhola
U/s. 302/304B/120B/34 IPC

18.05.2020

The court of undersigned is on duty today as per
Circular/Duty Roster of Id. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Ld. DLSA Counsel for
applicant/accused.

Arguments heard on the interim bail application.

The only ground for the application is the prevailing
Covid-19 situation and advanced age of around 75 years of the
accused. The accused is stated to be suffering from diabetes, high
blood pressure etc.

There is no certificate alongwith the application from Jail
Doctor/ Superintendent that accused cannot be taken care of in Jail.

The accused is facing trial for the offence U/Sec.
302/304B/120B/34 IPC. The grounds mentioned in the application are
not valid grounds for grant of interim bail and are not covered by
guidelines issued by Hon'ble Supreme Court and Hon'ble High Court
of Delhi.



-: 2 :-

Application stands dismissed.

Order dasti to Ld. DLSA Counsel for accused.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Guddu
FIR No: 400/18
PS: Kirti Nagar
U/s. 392/394/397/411/34 IPC

18.05.2020

The court of undersigned is on duty today as per
Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Devender Pandey and Sh. Saket Kumar, Ld.
Counsels for applicant/accused Guddu.

IO SI Banay Singh, is present.

The accused is stated to be in JC since 20.10.2018 for the
offence U/Sec. 392/394/397/411/34 IPC. Co-accused Sanchit is stated
to have been admitted to bail on 15.05.2020 by Ld. ASJ.

The role of applicant/accused Guddu is equivalent to role
of co-accused Sanchit who has already been granted bail. Hence, the
present application is allowed.

Accused Guddu shall be released on regular bail
subject his furnishing personal bond in sum of Rs. 25,000/- with
one surety of like amount to be furnished to Ld. Duty
MM/concerned Ld. MM. Application is disposed of.



-: 2 :-

Copy of order be given Dasti to the Ld. Counsel for accused and IO.

Copy of this order be sent to Jail Superintendent for intimation.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Raghubir @ Naresh
FIR No: 402/13
PS: Ranhola
U/s. 307/308/147/148/149/427/506/34 IPC

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Naveen Gaur, Ld. Counsel for applicant/accused.

Arguments heard on the interim bail application of applicant/accused.

IO SI Prem Yadav is present and files report.

The report is perused.

The applicant has sought grant of interim bail on the ground of medical condition of his wife who was admitted in Metro Plus Hospital, Najafgarh on 09.05.2020 for treatment of pus in her buttock region with anemia and bacteremia. As per photocopy of certificate dated 09.05.2020 issued by above mentioned hospital, wife of the accused was admitted in hospital on 08.05.2020 and was operated upon for above mentioned medical condition. She required 5-7 days admission in hospital and further 6-8 weeks of dressing of wound.



-: 2 :-


The accused has been admitted to interim bail till 02.06.2020 by the Court of Ld. ASJ Sh. Lal Singh vide order dated 16.05.2020, in case FIR No, 382/17, PS- Ranhola U/Sec. 302/34 IPC.

In view of urgent requirement of presence of accused to take care of his wife who has again been hospitalized, and in view of grant of interim bail in another case, the present application is allowed.

Accused Raghubir @ Naresh shall be released on interim bail till 02.06.2020 subject his furnishing personal bond in sum of Rs. 30,000/- with one surety of like amount to be furnished to concerned Ld. Duty MM. Accused Raghubir @ Naresh shall surrender before the court on lapse of interim bail. Application is disposed of.

Copy of order be given Dasti to Ld. Counsel for accused.

Copy of this order be sent to Jail Superintendent for intimation.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Saurav Khatri S/o Jasbir
FIR No: 70/20
PS: Ranhola
U/s. 302/120B IPC

18.05.2020

**The court of undersigned is on duty today as per Circular/Duty
Roster of Ld. District & Sessions Judge, West.**

Present : Ld. Addl. PP for the State.

Sh. R.K. Lamba, Ld. Counsel for applicant/accused.

Sh. Gaurav Sharma, Ld. Counsel for complainant.

Ld. Counsel for complainant has filed his Vakalatnama.

Report has already been received from IO/ Inspector
Manmohan Singh.

Report perused.

Arguments heard on application of accused for grant of
interim bail on the ground that his mother is suffering from uterus problem
and he has to take care of her.

Ld. Counsel for accused states that no case is made out
against the accused and the charge sheet has already been filed in this case.
IO has replied that accused/ applicant Saurav Khatri is co-accused and
active co-conspirator with other accused in the murder of victim Sahil
Lakra. Applicant/accused had provided the weapon of offence i.e. pistol to



co-accused Deepanshu, and also provided other information regarding whereabouts of victim Sahil Lakra under a pre-hatched plan. There was pre-existing enmity between the accused and family of deceased. Accused Saurav Khatri is a close relative of co-accused Deepanshu. As per report there is strong possibility that the accused, if granted bail, shall attempt to harm, threaten or influence the witnesses or complainant.


Considering the gravity of the offence and the report of the IO related to nature of evidence available against the accused, the case is not fit for grant of bail. The IO has also reported that married elder sister of accused also resides in Delhi and is available to take care of the ailing mother.

I do not find any ground for grant of interim bail to the accused. Hence, the application is dismissed.

However, it seems that the copy of charge sheet is yet to be supplied to Ld. Counsel for accused.

IO shall appear on next date to supply copy of charge sheet to Ld. Counsel for applicant/accused. Intimation be sent to IO.

Put up for supply of copy of charge sheet on 27.05.2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Aashish
FIR No: 74/20
PS: Mundka
U/s. 354/506 IPC & Sec. 6 POCSO Act.

18.05.2020

Present : Ld. Addl. PP for the State.

IO W/SI Lalita is present and files charge sheet.

It be checked and registered by the concerned Court.

The accused is stated to be in JC.

Put up for consideration before concerned Court on
05.06.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Satish @ Deepak Sharma
FIR No: 876/17
PS: Ranhola
U/s. 302/308/323/148/149/34 IPC

18.05.2020

Present : Ld. Addl. PP for the State.

Sh. Hemant Gulati, Ld. Counsel for applicant accused
Satish @ Deepak Sharma.

Arguments heard on application for interim bail.


Report received by mail from SI Prem Yadav, PS
Ranhola, as per which son of accused is suffering from hernia and is
scheduled to undergo surgical operation on 19.05.2020.

In view of urgent requirement of presence of accused
Satish @ Deepak Sharma to take care of his minor son Raunak for the
purpose of hernia surgery in Chawla Nursing Home on 19.05.2020,
the accused is admitted to interim bail of three days subject to
furnishing of personal bond of accused in sum of Rs. 25,000/- to be
furnished to concerned Jail Superintendent/Ld. Duty MM/ concerned
Ld. MM. Accused Satish @ Deepak Sharma shall surrender before
the court on lapse of interim bail of 03 days. Accused Satish @
Deepak Sharma shall not attempt to contact or threaten the family of
complainant.



-: 2 :-

Copy of order be given Dasti to the IO as well as Ld.
Counsel for accused, through WhatsApp.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No.1050
FIR No. 166/2020
PS: Ranhola
U/s 498A/304B/34 IPC
State vs. Praveen & Ors.

18.05.2020.

**The court of undersigned is on duty today as per Circular/Duty
Roster of Ld. District & Sessions Judge, West.**

Present: Ld. Addl. PP for State.

Sh. Jaspreet Singh, Ld. Counsel for applicant/accused
appeared through VC through Google Duo video call at
his mobile no.9899641617 from mobile no. 9968507700
of Ct. Dilawar, Naib Court on duty in the court today.

Arguments heard on anticipatory bail application of the
accused.

Report received from ASI Virender Singh on behalf of
IO SI Amit Rathi.

Report perused.

As per report, the postmortem report of deceased has
been received. The case is still at the initial stage of the investigation.
IO is yet to discover the incriminating evidence against the
applicant/accused Praveen. Accused is ready to join the investigation.



-: 2 :-

Accused Praveen is directed to join investigation as and when required by the IO. Till next date of hearing, no coercive action be taken against accused Praveen.

Put up on 04.06.2020.

Copy of this order is given dasti to ASI Virender Singh and be sent to Ld. Counsel for applicant/accused.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Bharat
FIR No: 209/19
PS: Nihal Vihar
U/s. 302 IPC

18.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Ashwani Gaur, Ld. Counsel for applicant/accused.

Arguments heard on the fourth bail application of the accused.

The charge sheet has already been filed in this case. Ld. Counsel for applicant/accused has argued that in the charge sheet, there is no evidence against the accused. The photocopy of the charge sheet has been filed alongwith the application. On perusal of the charge sheet, it is apparent that deceased victim Govind Ram gave the statement to the police that accused Bharat used to beat him. On 22.03.2019, accused Bharat poured kerosene oil on him and set him on fire. Some nearby persons doused the fire but he still sustained grievous burn injuries. Victim expired on 27.03.2019 while undergoing treatment. The postmortem report has corroborated the cause of death as septicemic shock due to infected ante mortem burn injuries involving 64% of total body surface area.



-: 2 :-

Considering the evidence available in the charge sheet, I find no substance in the bail application. I also find no substance in the submission that mother of the accused is suffering from kidney problem and his wife cannot take care of her.

Accordingly, the application is dismissed.

Copy dasti to Ld. Counsel for applicant/accused.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.05.2020